

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.169/95

Date of order: 18.9.1996

M.A.No.227/96

Gauri Shankar : Petitioner

Vs.

Shri M.Ravindran, : Respondents

General Manager,

Western Railway,

Bombay & Ors.

Mr.P.V.Calla : Counsel for petitioner.

Mr.Manish Bhandari : Counsel for respondents.

CORAM:

Hon'ble Mr.O.P.Sharma, Administrative Member

Hon'ble Mr.Ratan Prakash, Judicial Member.

PER HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER.

This Contempt Petition has been filed by Shri Gauri Shankar, praying therein that the respondents should be called personally and asked why they should not be punished for their failure to implement the order of the Tribunal passed on 28.3.1995 in O.A No.594/94, Gauri Shankar Vs. Union of India & Anr.

2. We have heard the learned counsel for the parties and perused the reply filed by the respondents as also the additional affidavit filed by them. The learned counsel for the petitioner accepts that the directions of the Tribunal have been complied with, except with regard to regularisation of the applicant in Kota Division. The learned counsel for the respondents has stated that the applicant's case for regularisation has been considered and orders shall be issued in due course, as per the seniority position.

3. The learned counsel for the petitioner has also stated that salary of the petitioner for a part of the period during which the petitioner worked in Ajmer Division has not been paid



(9)

to him so far. However, this matter had not been agitated in the O.A and it does not arise in the present Contempt Petition. Therefore, no direction can be issued by the Tribunal in this regard.

4. In view of the position stated in para 2, above, this Contempt Petition has become infructuous and it is, therefore, dismissed. Notices issued are discharged.

5. M.A No.227/96 has been filed by the Union of India and other official respondents in C.P No.169/95 seeking extension of time for implementing the order of the Tribunal passed on 28.3.95 in O.A No.594/94. Since the said Contempt Petition has been dismissed as having become infructuous, the Misc. Application has also now become infructuous. The M.A is, therefore, dismissed.


(Ratan Prakash)

Member(Judl).


(O.P. Sharma)

Member(Adm).